

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 179 OF 2020

Damodar Chandrakant Karapurkar & anr. .... Petitioners

*V e r s u s*

State of Goa & Ors. .... Respondents

Mr. J. J. Mulgaonkar, Advocate for the Petitioners.

Mr. D. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for the Respondent nos. 1 to 4.

Mr. Menino Pereira, Advocate for the Respondent nos.2 and 3.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 19<sup>th</sup> October, 2020

ORAL ORDER

1. Mr. Menino Pereira, learned Counsel for the respondent nos.2 and 3, makes a statement that the respondents have already taken a decision in the matter and such decision has also been communicated to the petitioners.
2. Mr. Mulgaonkar, the learned Counsel for the petitioners, seeks sometime to verify the position.

3. However, according to us, now that Mr. Pereira has made a solemn statement on behalf of respondent nos. 2 and 3, there is no reason to differ the matter any further. In any ways, we direct that such decision could be positively communicated to the petitioners within the course of this week.

4. Since, the main issue in this petition was the delay on the part of the respondent no.3 in disposing off the petitioners' application, now that the application has been disposed off, this petition can be disposed off.

5. In case the petitioners are aggrieved by the decision, the petitioners are at liberty to institute appropriate proceedings before the appropriate forum.

6. The petition is disposed off in the aforesaid terms. There shall be no orders as to costs.

M. S. JAWALKAR

M. S. SONAK, J.

arp/\*